

**Minutes of the Meeting No.4/18 scheduled on 12.07.2017 (actually held on 28.07.2017) under the
Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT
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The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No. 3/18 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-61 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017)	M/s. Proec Energy Ltd., New Delhi F. No. 01/83/50/201/AM16/DES-IV RLA. No. 05/23/40/537/AM15 Lic. No. 0510393180 dt.12.02.2015
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The Committee considered the case as per agenda and reply to D/L furnished by the firm. The Committee decided to defer the case for examining the request/ reply to D/L of the firm. The case is re-listed for 30.08.2017.

Case No. M-62 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017)	M/s. International Print-O-Pac Ltd., Noida F. No. 01/83/50/306/AM13/DES-IV RLA. No. 05/23/40/43/AM13 Lic. No. 0510325845 dt.25.05.2012
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The Committee considered the case as per agenda and reply to D/L furnished by the firm. Reply to D/L sent to Deptt. of IPP for providing the comments on 08.08.2017. The case is re-listed for 30.08.2017.

Case No. M-63 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017)	M/s. International Print-O-Pac Ltd., Noida F. No. 01/83/50/527/AM11/DES-IV RLA. No. 05/23/40/191/AM11 Lic. No. 0510274936 dt.13.10.2010
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The Committee considered the case as per agenda and reply to D/L furnished by the firm. Reply to D/L sent to Deptt. of IPP for providing the comments on 08.08.2017. The case is re-listed for 30.08.2017.

Case No. M-64 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017)	M/s. International Print-O-Pac Ltd., Noida F. No. 01/83/50/720/AM11/DES-IV RLA. No. 05/23/40/256/AM11 Lic. No. 0510279784 dated 20.12.2010
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The Committee considered the case as per agenda and reply to D/L furnished by the firm. Reply to D/L sent to Deptt. of IPP for providing the comments on 08.08.2017. The case is re-listed for 30.08.2017.

Case No. M-65 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017)	M/s. Proec Energy Ltd., New Delhi F. No. 01/83/50/75/AM17/DES-IV RLA. No. 05/24/40/593/AM16 Lic. No. 0510397937 dt.15.03.2016
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.07.2017 issued by DGFT. The case is re-listed for 30.08.2017.

Case No. M-66 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017)	M/s. Brakewel Automotive Components (India) Pvt. Ltd., Noida F. No. 01/83/50/400/AM17/DES-IV RLA. No. 05/23/40/34/AM17 Lic. No. 0510398702 dt.01.08.2016
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 26.07.2017 issued by Deptt. of IPP. The case is re-listed for 30.08.2017.

Case No. M-67 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017)	M/s. Brakewel Automotive Components (India) Pvt. Ltd., Noida F. No. 01/83/50/746/AM17/DES-IV RLA. No. 05/23/40/325/AM17 Lic. No. 0510400182 dt.20.10.2016
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 26.07.2017 issued by Deptt. of IPP. The case is re-listed for 30.08.2017.

Case No. M-68 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017)	M/s. Dujodwala Paper Chemicals Ltd., Mumbai F. No. 01/83/171/04/AM18/DES-IV RLA. No. 03/24/40/54/AM05 Lic. No. 0310264793 dt.22.04.2004
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/220/2015-TSW dated Nil uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-69 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017)	M/s. PI Industries Ltd., Udaipur F. No. 01/83/50/787/AM17/DES-IV RLA. No. 13/24/40/29/AM17 Lic. No. 1310048424 dt.20.10.2016
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The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as per Central Excise Production and Consumption Data duly Certified by the Central Excise & Customs. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-70 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017)	M/s. Hindustan Platinum Pvt. Ltd., Mumbai F. No. 01/83/50/426/AM17/DES-IV RLA. No. 03/94/40/1094/AM16 Lic. No. 0310803793 dt.05.04.2016
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The Committee considered the case as per agenda and discussed the request of the firm dated 08.05.2017 and decided to approve the case with 0% wastage. The quantity of the import items allowed would be 94 Kg. taking into consideration the minimum Palladium Content of 47% - 48.5% quantity of export product would be 200 Kg.

[Signature]
Director General of Foreign Trade
Ministry of Commerce and Industry
Government of India

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-71 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017)	M/s. Montex Glass Fibre Industries Pvt. Ltd. Mumbai F. No. 01/83/50/460/AM17/DES-IV F. No. 01/83/50/841/AM16/DES-IV RLA No. 03/95/40/114/AM17 RLA No. 03/95/40/528/AM16 Lic. No. 0310804989 dt.27.05.16 Lic. No. 0310799671 dt.26.10.15
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The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 08.08.2017. The case is re-listed for 30.08.2017.

Case No. M-72 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017)	M/s. Montex Glass Fibre Industries Pvt. Ltd. Mumbai F. No. 01/83/50/174/AM17/DES-IV RLA No. 03/95/40/863/AM16 Lic. No. 0310802448 dt.10.02.16
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The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 08.08.2017. The case is re-listed for 30.08.2017.

Case No. M-73 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017)	M/s. Global Drilling Fluids & Chemicals Ltd., Gujarat F. No. 01/83/50/435/AM10/DES-IV/Pt F. No. 01/83/50/762/AM10/DES-IV/Pt. F. No. 01/83/50/496/AM11/DES-IV/Pt. RLA No. 34/24/40/73/AM10 RLA No. 34/24/40/103/AM10 RLA No. 34/24/40/123/AM11 Lic. No. 3410024890 dt.12.08.09 Lic. No. 3410025362 dt.13.10.09 Lic. No. 3410027876 dt.07.09.10
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The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 28.07.2017. The Committee decided to ratify the norms as under:-

AA No. 3410024890 dt.12.08.09

Items of export	Qty.	Items of import	Qty.
Chrome Free Lignosulfonate	17.000 MT	Iron Lignosulfonate	13.09 MT

AA No. 3410025362 dt.13.10.09

Items of export	Qty.	Items of import	Qty.
Chrome Free Lignosulfonate	113.250 MT	Iron Lignosulfonate	87.2025 MT

AA No. 3410027876 dt.07.09.10

Items of export	Qty.	Items of import	Qty.
Chrome Free Lignosulfonate	460.000 MT	Iron Lignosulfonate	354.2 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

[Signature]
Director General of Foreign Trade
Ministry of Commerce and Industries
Government of India

Case No. M-74 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017)	M/s. Dorft Ketel Chemicals (I) Pvt. Ltd., Mumbai F. No. 01/83/171/07/AM18/DES-IV RLA. No. 03/94/40/1143/AM14 Lic. No. 0310785707 dt.20.06.14
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(PC Div) vide their UO.No.14010/64/2011-CH-II dated 18.10.2011 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-75 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017)	M/s. E.I. Dupont India Pvt. Ltd., Vadodara F. No. 01/83/171/05/AM18/DES-IV RLA. No. 34/24/40/358/AM17 Lic. No. 3410043029 dt.15.03.17
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(PC Div) vide their UO.No.15022/3/2008-CH-II dated 19.04.2011 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-76 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017)	M/s. Intech Pharma Pvt. Ltd., Gurgaon F. No. 01/83/50/26/AM16/DES-IV F. No. 01/83/50/806/AM15/DES-IV F. No. 01/83/50/515/AM15/DES-IV RLA. No. 05/23/40/361/AM15 RLA No. 05/23/40/310/AM15 RLA No. 05/23/40/215/AM15 Lic. No. 0510392160 dt.26.11.14 Lic. No. 0510391929 dt.11.11.14 Lic. No. 0510390835 dt.29.08.14
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The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 28.07.2017. The Committee decided to ratify the norms as under:-

AA No. 0510392160 dt.26.11.2014

Export item	Import item	Qty. recommended as per M. No. 3/83 dt.11.05.16
Methyl Bromide 98%+2% Chloropicrin	Liquid Bromine	1.153 Kg

AA No. 0510391929 dt.11.11.2014

Export item	Import item	Qty. recommended as per M. No. 3/83 dt.11.05.16
Methyl Bromide 98%+2% Chloropicrin	Liquid Bromine	1.153 Kg

AA No. 0510390835 dt.29.08.2014

Export item	Import item	Qty. recommended as per M. No. 3/83 dt.11.05.16
Methyl Bromide 98%+2% Chloropicrin	Liquid Bromine	1.153 Kg
	Chloropicrin	1.153 Kg

[Signature]
Director General of Foreign Trade
Ministry of Commerce and Industry
Government of India

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-77 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017)	M/s. Intech Pharma Pvt. Ltd., Gurgaon F. No. 01/83/50/869/AM17/DES-IV F. No. 01/83/50/554/AM14/DES-IV F. No. 01/83/50/242/AM14/DES-IV F. No. 01/83/50/241/AM14/DES-IV F. No. 01/83/50/957/AM13/DES-IV RLA No. 05/23/40/414/AM17 RLA No. 05/23/40/279/AM14 RLA No. 05/23/40/104/AM14 RLA No. 05/23/40/83/AM14 RLA No. 05/23/40/452/AM13 Lic. No. 5010400609 dt.06.12.16 Lic. No. 5010367862 dt.08.10.13 Lic. No. 5010357871 dt.21.06.13 Lic. No. 5010356350 dt.05.06.13 Lic. No. 5010345893 dt.13.02.13
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The Committee considered the case as per agenda and recommended quantity of inputs as already allowed in Meeting No.3/83 dated 11.05.2016 details as under:-

AA No. 0510400609 dt.06.12.2016

Import item	Qty. already fixed in ALC M. No. 3/83 dt.11.05.16	Qty. fixed in ALC M. No. 14/83 dt.01.02.17	Qty. recommended as per M. No. 3/83 dt.11.05.16
Liquid Bromine	1.153 Kg	1.0544 Kg	1.153 Kg

AA No. 0510367862 dt.08.10.2013

Import item	Qty. fixed in ALC M. No. 40/83 dt.01.01.14	Qty. recommended as per M. No. 3/83 dt.11.05.16
Liquid Bromine	0.926 Kg	1.153 Kg

AA No. 0510357871 dt.21.06.2013

Import item	Qty. fixed in ALC M. No. 23/83 dt.04.09.13	Qty. recommended as per M. No. 3/83 dt.11.05.16
Liquid Bromine	0.926 Kg	1.153 Kg

AA No. 0510356350 dt.05.06.2013

Import item	Qty. fixed in ALC M. No. 23/83 dt.04.09.13	Qty. recommended as per M. No. 3/83 dt.11.05.16
Liquid Bromine	0.926 Kg	1.153 Kg

AA No. 0510345893 dt.13.02.2013

Import item	Qty. fixed in ALC M. No. 52/83 dt.27.03.13	Qty. recommended as per M. No. 3/83 dt.11.05.16
Liquid Bromine	0.926 Kg	1.153

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

[Signature]
 Director General
 Department of Chemicals
 Government of India
 New Delhi

Case No. M-78 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017)	M/s. Plastene India Ltd., Kutch F. No. 01/83/50/566/AM11/DES-IV RLA. No. 37/24/40/05/AM11 Lic. No. 3710001364 dt.04.10.10
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The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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MINUTE OF OUT OF AGENDA CASE

Case No. M-78-1 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017 as special case)	M/s. Secure Print Solutions, Howrah F.No.01/83/50/783/AM13/DES-IV/ RLA. No.02/24/40/159/AM13 Lic. No. 0210184805 dt.27.12.2012
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/326/2017-TSW dated 02.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-78-2 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017 as special case)	M/s. Secure Print Solutions, Howrah F.No.01/83/50/228/AM13/DES-IV/ RLA. No.02/24/40/34/AM13 Lic. No. 0210177792 dt.18.05.2012
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/326/2017-TSW dated 01.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-78-3 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017 as special case)	M/s. Intech Pharma Pvt. Ltd., Gurgaon F. No. 01/83/50/23/AM18/DES-IV F. No. 01/83/50/50/AM16/DES-IV F. No. 01/83/50/435/AM14/DES-IV RLA. No. 05/23/40/599/AM17 RLA No. 05/23/40/411/AM14 RLA No. 05/23/40/184/AM14 Lic. No. 5010402047 dt.23.03.17 Lic. No. 5010392409 dt.15.12.14 Lic. No. 5010361749 dt.02.08.13
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The Committee considered the case as per agenda and recommended quantity of inputs as already allowed in Meeting No.3/83 dated 11.05.2016 details as under:-

AA No. 0510402047 dt.23.03.2017

Export item	Import item	Qty. fixed in ALC M. No. 2/83 dt.26.05.17	Qty. recommended as per M. No. 3/83 dt.11.05.16
Methyl Bromide 100%	Liquid Bromine	1.075 Kg	1.153 Kg

AA No. 0510392409 dt.15.12.2014

Export item	Import item	Qty. fixed in ALC M. No. 2/83 dt.26.05.17	Qty. recommended as per M. No. 3/83 dt.11.05.16
Methyl Bromide 98% + 2% Chloropicrin	Liquid Bromine	1.0544 Kg	1.153 Kg
	Chloropicrin		1.153 Kg

AA No. 0510361749 dt.02.08.2013

Export item	Import item	Qty. fixed in ALC M. No. 42/83 dt.15.01.14	Qty. recommended as per M. No. 3/83 dt.11.05.16
Methyl Bromide 98% + 2%	Liquid Bromine	0.926 Kg	1.153 Kg

[Signature]
 Director General of Foreign Trade
 Ministry of Commerce and Industries
 Government of India

Chloropicrin	Chloropicrin	0.020 Kg	1.153 Kg
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-78-4 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017 as special case)	M/s. Intech Pharma Pvt. Ltd., Gurgaon F. No. 01/83/50/783/AM17/DES-IV F. No. 01/83/50/312/AM17/DES-IV F. No. 01/83/50/871/AM16/DES-IV F. No. 01/83/50/629/AM16/DES-IV RLA No. 05/23/40/340/AM17 RLA No. 05/23/40/23/AM17 RLA No. 05/23/40/369/AM16 RLA No. 05/23/40/226/AM16 Lic. No. 0510400218 dt.21.10.16 Lic. No. 0510398430 dt.09.05.16 Lic. No. 0510396542 dt.14.12.15 Lic. No. 0510395836 dt.07.10.15
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The Committee considered the case as per agenda and recommended quantity of inputs as already allowed in Meeting No.3/83 dated 11.05.2016 details as under:-

AA No. 0510400218 dt.21.10.2016

Export item	Import item	Qty. recommended as per M. No. 3/83 dt.11.05.16
Methyl Bromide 100%	Liquid Bromine	1.153 Kg
	Chloropicrin	1.153 Kg

AA No. 0510398430 dt.09.05.2016

Export item	Import item	Qty. recommended as per M. No. 3/83 dt.11.05.16
Methyl Bromide 100%	Liquid Bromine	1.153 Kg
	Chloropicrin	1.153 Kg

AA No. 0510396542 dt.14.12.2015

Export item	Import item	Qty. recommended as per M. No. 3/83 dt.11.05.16
Methyl Bromide 98% + 2% Chloropicrin	Liquid Bromine	1.153 Kg
	Chloropicrin	1.153 Kg
Methyl Bromide 100%	Liquid Bromine	1.153 Kg
	Chloropicrin	1.153 Kg

AA No. 0510395836 dt.07.10.2015

Export item	Import item	Qty. recommended as per M. No. 3/83 dt.11.05.16
Methyl Bromide 100%	Liquid Bromine	1.153 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-78-5 NC No. 4/18 Dated 12.07.2017 (held on 28.07.2017 as special case)	M/s. Cropnosys (India) Pvt. Ltd., Mumbai F. No. 01/83/50/380/AM14/DES-IV/Pt. F. No. 01/83/50/638/AM15/DES-IV/Pt. RLA No. 03/94/40/10/AM14 RLA No. 03/94/40/314/AM15 Lic. No. 0310730970 dated 10.04.2013
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[Signature]
Director, Foreign Trade
Department of Foreign Trade
Ministry of Commerce and Industries
Government of India

	Lic. No. 0310786547 dated 08.07.2014
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The Committee considered the case as per agenda and decided to defer the case for consideration for want of information from the firm. D/L dated 10.08.2017 issued by DGFT. The case is re-listed for 30.08.2017.


For the Committee
10/08/2017
Director General
Director General
Director General
Director General
Director General

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 4/83-ALC1/2017 MEETING DATE : 12.07.2017

1	Case No.:11/4/83-ALC1/2017	Party Name:ARVIND PD COMPOSITES PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00204/AM18/	RLA File :08/24/040/00283/AM14/	Lic.No/Date:0810125218 30.09.2013	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/74/2017-TSW dated 04.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
2	Case No.:20/3/83-ALC1/2017	Party Name:NANDU CHEMICAL INDUSTRIES	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00108/AM18/	RLA File :07/24/040/00348/AM14/	Lic.No/Date:0710102148 13.02.2014	Defer Date:30.08.2017
	Decision :Reply to D/L alongwith file sent to Deptt. of IPP for providing the comments on 08.08.2017. The case is re-listed for 30.08.2017.			
3	Case No.:10/4/83-ALC1/2017	Party Name:ARVIND PD COMPOSITES PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00203/AM18/	RLA File :08/24/040/00250/AM15/	Lic.No/Date:0810133636 17.10.2014	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/74/2017-TSW dated 04.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
4	Case No.:4/4/83-ALC1/2017	Party Name:VICTORY CHEMICALS	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00197/AM18/	RLA File :03/95/040/01067/AM15/	Lic.No/Date:0310796245 27.05.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			


 Director General of Foreign Trade
 Department of Foreign Trade
 Ministry of Commerce and Industries
 New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

5	Case No.:12/4/83-ALC1/2017	Party Name:ARVIND PD COMPOSITES PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00205/AM18/	RLA File :08/24/040/00067/AM16/	Lic.No/Date:0810135372 27.05.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/74/2017-TSW dated 04.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

6	Case No.:53/3/83-ALC1/2017	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00141/AM18/	RLA File :10/24/040/00024/AM16/	Lic.No/Date:1010059203 21.07.2015	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.07.2017 issued by DGFT. The case is re-listed for 30.08.2017.			

7	Case No.:45/4/83-ALC1/2017	Party Name:UNITED CHEMIE PVT. LTD.	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00238/AM18/	RLA File :08/24/040/00038/AM16/	Lic.No/Date:0810136249 09.10.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(PC Div) vide their UO.No.14010/78/2008-CH-II dated 24.03.2010 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

8	Case No.:8/4/83-ALC1/2017	Party Name:ARVIND PD COMPOSITES PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00201/AM18/	RLA File :08/24/040/00260/AM16/	Lic.No/Date:0810136409 02.11.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/74/2017-TSW dated 04.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

9	Case No.:9/4/83-ALC1/2017	Party Name:ARVIND PD COMPOSITES PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00202/AM18/	RLA File :08/24/040/00261/AM16/	Lic.No/Date:0810136407 02.11.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/74/2017-TSW dated 04.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

10	Case No.:46/4/83-ALC1/2017	Party Name:UNITED CHEMIE PVT. LTD.	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00239/AM18/	RLA File :08/24/040/00158/AM16/	Lic.No/Date:0810136425 03.11.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(PC Div) vide their UO.No.14010/78/2008-CH-II dated 24.03.2010 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11	Case No.:44/4/83-ALC1/2017	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00237/AM18/	RLA File :17/24/040/00009/AM17/	Lic.No/Date:1710006312 22.04.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

12	Case No.:47/4/83-ALC1/2017	Party Name:VIKAS ECOTECH LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00240/AM18/	RLA File :05/24/040/00069/AM17/	Lic.No/Date:0510398534 17.05.2016	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by DGFT. The case is re-listed for 30.08.2017.			


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13	Case No.:4/12/83-ALC1/2016	Party Name:VEDANTA LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00658/AM17/	RLA File :05/24/040/00262/AM17/	Lic.No/Date:0510399578 30.08.2016	Defer Date:30.08.2017
	Decision :Reply to D/L alongwith file sent to Deptt. of IPP for providing the comments on 08.08.2017. The case is re-listed for 30.08.2017.			

14	Case No.:39/16/83-ALC1/2016	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/01040/AM17/	RLA File :09/24/040/00378/AM17/	Lic.No/Date:0910064329 31.10.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/7/2017-TSW dated 21.07.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	Case No.:5/2/83-ALC1/2017	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00005/AM18/	RLA File :09/24/040/00380/AM17/	Lic.No/Date:0910064328 31.10.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/7/2017-TSW dated 21.07.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

16	Case No.:13/16/83-ALC1/2016	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/01014/AM17/	RLA File :09/24/040/00377/AM17/	Lic.No/Date:0910064384 15.11.2016	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/7/2017-TSW dated 21.07.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			



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17	Case No.:7/15/83-ALC1/2016	Party Name:ACRYSIL LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00924/AM17/	RLA File :03/94/040/00697/AM17/	Lic.No/Date:0310809270 23.11.2016	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.06.2017 issued by Deptt. of IPP. The case is re-listed for 30.08.2017.			

18	Case No.:9/15/83-ALC1/2016	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00926/AM17/	RLA File :03/95/040/00637/AM17/	Lic.No/Date:0310809360 28.11.2016	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.04.2017 issued by DGFT. The case is re-listed for 30.08.2017.			

19	Case No.:30/14/83-ALC1/2016	Party Name:VEDANTA LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00874/AM17/	RLA File :05/24/040/00430/AM17/	Lic.No/Date:0510400620 06.12.2016	Defer Date:30.08.2017
	Decision :Reply to D/L alongwith file sent to Deptt. of IPP for providing the comments on 08.08.2017. The case is re-listed for 30.08.2017.			

20	Case No.:1/2/83-ALC1/2017	Party Name:VEDANTA LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00001/AM18/	RLA File :05/24/040/00456/AM17/	Lic.No/Date:0510400860 19.12.2016	Defer Date:30.08.2017
	Decision :Reply to D/L alongwith file sent to Deptt. of IPP for providing the comments on 08.08.2017. The case is re-listed for 30.08.2017.			

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Case No.:3/1/83-ALC1/2017	Party Name:EVONIK CATALYSTS INDIA PRIVATE LIMITED.	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
HQ File :01/83/050/01058/AM17/	RLA File :03/94/040/00806/AM17/	Lic.No/Date:031081026 2 03.01.2017	Defer Date:
Decision: The Committee considered the case as per agenda and discussed the reply of D/L furnished by the firm for fixation of norms, during the meeting on 28.07.2017. The Committee decided to ratify the norms as under:-			
Items of export	Qty.	Items of import	Qty. recommended
Nickel Catalyst	350000 Kg	Nickel Metal (Cathodes, Pellets, Briquettes, powder, Flakes)	82319.5 Kg
		Hydrogenated Palm Stearine	214327.05 Kg
		Soda Ash	As applied for by the firm

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.


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22	Case No.:47/16/83-ALC1/2016	Party Name:NATURE PULSE BOTANICALS PVT. LTD.,	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/01048/AM17/	RLA File :08/24/040/00422/AM17/	Lic.No/Date:0810139541 13.01.2017	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.04.2017 issued by DGFT. The case is re-listed for 30.08.2017.			

23	Case No.:15/16/83-ALC1/2016	Party Name:VEDANTA LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/01016/AM17/	RLA File :05/24/040/00525/AM17/	Lic.No/Date:0510401309 16.01.2017	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 17.03.2017 issued by DGFT. The case is re-listed for 30.08.2017.			

24	Case No.:22/1/83-ALC1/2017	Party Name:GEE GEE KAY PRIVATE LIMITED,	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/01077/AM17/	RLA File :35/24/040/00047/AM17/	Lic.No/Date:3510045097 19.01.2017	Defer Date:30.08.2017
	Decision :Reply to D/L alongwith file sent to Deptt. of IPP for providing the comments on 08.08.2017. The case is re-listed for 30.08.2017.			

25	Case No.:42/1/83-ALC1/2017	Party Name:CRYSTAL CROP PROTECTION PVT. LTD.	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/01097/AM17/	RLA File :05/23/040/00510/AM17/	Lic.No/Date:0510401418 31.01.2017	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 30.08.2017.			

26	Case No.:77/2/83-ALC1/2017	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00077/AM18/	RLA File :03/94/040/01006/AM17/	Lic.No/Date:0310810901 02.02.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			


 CHAIRMAN
 REGULATORY COMMITTEE
 Department of Industrial Policy and Promotion
 Government of India, New Delhi

27	Case No.:31/2/83-ALC1/2017	Party Name:RELIABLE SERVICES	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00031/AM18/	RLA File :17/24/040/00191/AM17/	Lic.No/Date:1710006566 10.02.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 04.07.2017 issued by Deptt. of IPP. The case is re-listed for 30.08.2017.				

28	Case No.:32/16/83-ALC1/2016	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/01033/AM17/	RLA File :05/24/040/00580/AM17/	Lic.No/Date:0510401603 13.02.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 30.08.2017.				

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Case No.:33/1/83-ALC1/2017	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
HQ File :01/83/050/01088/AM17/	RLA File :05/23/040/00504/AM17/	Lic.No/Date:0510401632 14.02.2017	Defer Date:
Decision: The Committee considered the case as per agenda and recommended quantity of inputs as already allowed in Meeting No.3/83 dated 11.05.2016 as under:-			
Items of export	Qty.	Items of import	Qty. recommended
Methyl Bromide 100%	1 Kg	Liquid Bromine	1.153 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

30	Case No.:50/2/83-ALC1/2017	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00050/AM18/	RLA File :03/94/040/01021/AM17/	Lic.No/Date:0310811194 14.02.2017	Defer Date:30.08.2017
Decision :Reply to D/L alongwith file sent to Deptt. of IPP for providing the comments on 08.08.2017. The case is re-listed for 30.08.2017.				

31	Case No.:79/2/83-ALC1/2017	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00079/AM18/	RLA File :03/95/040/00735/AM17/	Lic.No/Date:0310811233 15.02.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.07.2017 issued by DGFT. The case is re-listed for 30.08.2017.				

32	Case No.:87/2/83-ALC1/2017	Party Name:COUNTERTOPS AND CABINETS (INDIA)	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
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DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION
 GOVERNMENT OF INDIA
 1/1, CHANDAN NAGAR, NEW DELHI-110028

	PVT LTD		
HQ File :01/83/050/00087/AM18/	RLA File :13/24/040/00053/AM17/	Lic.No/Date:1310048562 15.02.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 22.06.2017 issued by Deptt. of IPP. The case is re-listed for 30.08.2017.			

33	Case No.:21/1/83- ALC1/2017	Party Name:WILLOWOOD CHEMICALS PVT LTD	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/01076/AM17/	RLA File :02/24/040/00181/AM17/	Lic.No/Date:0210207367 17.02.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 30.08.2017.				

34	Case No.:73/2/83- ALC1/2017	Party Name:ACRYSIL LIMITED	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00073/AM18/	RLA File :03/94/040/01043/AM17/	Lic.No/Date:0310811375 22.02.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 30.08.2017.				

35	Case No.:74/2/83- ALC1/2017	Party Name:ACRYSIL LIMITED	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00074/AM18/	RLA File :03/94/040/01044/AM17/	Lic.No/Date:0310811376 22.02.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 30.08.2017.				

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Case No.:32/1/83- ALC1/2017	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Approved
HQ File :01/83/050/01087/AM17/	RLA File :05/23/040/00545/AM17/	Lic.No/Date:0510401772 23.02.2017	Defer Date:
Decision : The Committee considered the case as per agenda and recommended quantity of inputs as already allowed in Meeting No.3/83 dated 11.05.2016 as under:-			
Items of export	Qty.	Items of import	Qty. recommended
Methyl Bromide 100%	1 Kg	Liquid Bromine	1.153 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.:33/2/83- ALC1/2017	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510401813	Defer


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:01/83/050/00033/AM18/	:05/24/040/00606/AM17/	01.03.2017	Date:30.08.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 30.08.2017.			

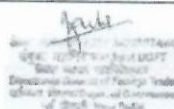
38	Case No.:86/2/83-ALC1/2017	Party Name:F.W. IMPEX PVT. LTD.,	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00086/AM18/	RLA File :05/23/040/00534/AM17/	Lic.No/Date:0510401810 01.03.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 18.05.2017. The case is re-listed for 30.08.2017.				

39	Case No.:53/2/83-ALC1/2017	Party Name:DAMATI PAPERKRAFT,	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00053/AM18/	RLA File :03/94/040/01083/AM17/	Lic.No/Date:0310811592 03.03.2017	Defer Date:
Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/239/2017-TSW dated 26.07.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

40	Case No.:54/2/83-ALC1/2017	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00054/AM18/	RLA File :03/94/040/01042/AM17/	Lic.No/Date:0310811606 03.03.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 30.08.2017.				

41	Case No.:55/2/83-ALC1/2017	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00055/AM18/	RLA File :03/94/040/01053/AM17/	Lic.No/Date:0310811608 03.03.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 30.08.2017.				

42	Case No.:72/2/83-ALC1/2017	Party Name:TRAFIGURA INDIA PVT. LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00072/AM18/	RLA File :03/95/040/00902/AM17/	Lic.No/Date:0310811628 06.03.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration				



of the case for want of information from the firm. D/L dated 05.06.2017 issued by DGFT. The case is re-listed for 30.08.2017.

43	Case No.:18/2/83-ALC1/2017	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00018/AM18/	RLA File :05/24/040/00635/AM17/	Lic.No/Date:0510401985 17.03.2017	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 30.08.2017.			

44	Case No.:9/3/83-ALC1/2017	Party Name:MEHTA STONE EXPORT HOUSE	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00097/AM18/	RLA File :05/24/040/00639/AM17/	Lic.No/Date:0510402034 21.03.2017	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 13.06.2017. The case is re-listed for 30.08.2017.			

45	Case No.:35/3/83-ALC1/2017	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00123/AM18/	RLA File :09/24/040/00263/AM17/	Lic.No/Date:0910064831 21.03.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

46	Case No.:55/3/83-ALC1/2017	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00143/AM18/	RLA File :03/95/040/01035/AM17/	Lic.No/Date:0310812207 29.03.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/14/2017-TSW dated 12.07.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.:63/3/83-ALC1/2017	Party Name:TRAFIGURA INDIA PVT. LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00151/AM18/	RLA File :03/95/040/01026/AM17/	Lic.No/Date:0310812292 30.03.2017	Defer Date:30.08.2017

For
Director General
Director General
Director General
Director General
Director General

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.06.2017 issued by DGFT. The case is re-listed for 30.08.2017.

48	Case No.:4/3/83-ALC1/2017	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00092/AM18/	RLA File :05/23/040/00609/AM17/	Lic.No/Date:0510402138 03.04.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/12/2017-TSW dated 13.07.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:5/3/83-ALC1/2017	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00093/AM18/	RLA File :05/23/040/00615/AM17/	Lic.No/Date:0510402137 03.04.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/12/2017-TSW dated 13.07.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

50	Case No.:6/3/83-ALC1/2017	Party Name:WILLOWOOD CHEMICALS PVT LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00094/AM18/	RLA File :02/24/040/00251/AM17/	Lic.No/Date:0210207511 03.04.2017	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.07.2017 issued by DGFT. The case is re-listed for 30.08.2017.			

51	Case No.:39/4/83-ALC1/2017	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00232/AM18/	RLA File :09/24/040/00677/AM17/	Lic.No/Date:0910064875 07.04.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/170/2011-CH-II dated 19.12.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

[Signature]
 Director, DGFT
 Ministry of Commerce
 Government of India

52	Case No.:43/4/83-ALC1/2017	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00236/AM18/	RLA File :09/24/040/00675/AM17/	Lic.No/Date:0910064874 07.04.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/19/2015-CH-II dated 01.03.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

53	Case No.:72/3/83-ALC1/2017	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00160/AM18/	RLA File :03/95/040/00771/AM17/	Lic.No/Date:0310812444 11.04.2017	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by DGFT. The case is re-listed for 30.08.2017.			

54	Case No.:13/3/83-ALC1/2017	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Rejected
	HQ File :01/83/050/00101/AM18/	RLA File :04/24/040/00225/AM17/	Lic.No/Date:0410162982 13.04.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to reject the case as the firm had given incorrect Unit of Measurement for import items No. 1 & 2.			

55	Case No.:14/3/83-ALC1/2017	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Rejected
	HQ File :01/83/050/00102/AM18/	RLA File :04/24/040/00226/AM17/	Lic.No/Date:0410162983 13.04.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to reject the case as the firm had given incorrect Unit of Measurement for import items No. 1 & 2.			

56	Case No.:40/4/83-ALC1/2017	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00233/AM18/	RLA File :09/24/040/00686/AM17/	Lic.No/Date:0910064927 19.04.2017	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 14.07.2017. The case is re-listed for 30.08.2017.			



57	Case No.:42/4/83-ALC1/2017	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00235/AM18/	RLA File :09/24/040/00685/AM17/	Lic.No/Date:0910064928 19.04.2017	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 14.07.2017. The case is re-listed for 30.08.2017.			

58	Case No.:36/3/83-ALC1/2017	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00124/AM18/	RLA File :05/24/040/00001/AM18/	Lic.No/Date:0510402277 20.04.2017	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 13.06.2017. The case is re-listed for 30.08.2017.			

59	Case No.:38/3/83-ALC1/2017	Party Name:TALBROS SEALING MATERIALS PVT LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00126/AM18/	RLA File :05/24/040/00034/AM18/	Lic.No/Date:0510402312 21.04.2017	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 13.06.2017. The case is re-listed for 30.08.2017.			

60	Case No.:86/3/83-ALC1/2017	Party Name:GSC, GLASS LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00174/AM18/	RLA File :05/23/040/00003/AM18/	Lic.No/Date:0510402308 21.04.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/17/2017-TSW dated 13.07.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

61	Case No.:88/3/83-ALC1/2017	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00176/AM18/	RLA File :05/23/040/00020/AM18/	Lic.No/Date:0510402314 24.04.2017	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 13.06.2017. The case is re-listed for 30.08.2017.			


 Director, Technical Authority
 Department of Industrial Policy & Promotion
 Government of India, New Delhi

Case No.:19/4/83-ALC1/2017	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
HQ File :01/83/050/00212/AM18/	RLA File :03/94/040/00011/AM18/	Lic.No/Date:0310812678 24.04.2017	Defer Date:
62 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:21/4/83-ALC1/2017	Party Name:INDIAN DYESSTUFF & CHEMICALS MFG CO	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
HQ File :01/83/050/00214/AM18/	RLA File :03/94/040/00019/AM18/	Lic.No/Date:0310812752 25.04.2017	Defer Date:
63 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:41/4/83-ALC1/2017	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
HQ File :01/83/050/00234/AM18/	RLA File :09/24/040/00003/AM18/	Lic.No/Date:0910064968 26.04.2017	Defer Date:
64 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:18/3/83-ALC1/2017	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
HQ File :01/83/050/00106/AM18/	RLA File :02/24/040/00014/AM18/	Lic.No/Date:0210207560 27.04.2017	Defer Date:
65 Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/286/2017-TSW dated 21.07.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			


 SECRETARY
 TECHNICAL AUTHORITY
 HBP, NEW DELHI
 21.07.2017

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

66	Case No.:44/3/83-ALC1/2017	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00132/AM18/	RLA File :05/23/040/00005/AM18/	Lic.No/Date:0510402373 27.04.2017	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 03.08.2017. The case is re-listed for 30.08.2017.			

67	Case No.:67/3/83-ALC1/2017	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00155/AM18/	RLA File :03/95/040/00064/AM18/	Lic.No/Date:0310812894 27.04.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/14/2017-TSW dated 12.07.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

68	Case No.:20/4/83-ALC1/2017	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00213/AM18/	RLA File :03/94/040/00008/AM18/	Lic.No/Date:0310812923 27.04.2017	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 14.07.2017. The case is re-listed for 30.08.2017.			

69	Case No.:31/3/83-ALC1/2017	Party Name:SILVERLINE TAPES MFG. PVT. LTD.,	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00119/AM18/	RLA File :02/24/040/00010/AM18/	Lic.No/Date:0210207563 28.04.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/291/2017-TSW dated 13.07.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

70	Case No.:93/3/83-ALC1/2017	Party Name:CROWN LAMINATES PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0810140183	Defer

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

:01/83/050/00181/AM18/	:08/24/040/00468/AM17/	01.05.2017	Date:30.08.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 04.07.2017 issued by Deptt. of IPP. The case is re-listed for 30.08.2017.			

Case No.:68/3/83-ALC1/2017	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
HQ File :01/83/050/00156/AM18/	RLA File :03/95/040/00065/AM18/	Lic.No/Date:0310812994 02.05.2017	Defer Date:
71	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/14/2017-TSW dated 12.07.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.		
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:90/3/83-ALC1/2017	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
72	HQ File :01/83/050/00178/AM18/	RLA File :08/24/040/00008/AM18/	Lic.No/Date:0810140199 02.05.2017
	Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 13.06.2017. The case is re-listed for 30.08.2017.		

Case No.:18/4/83-ALC1/2017	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
73	HQ File :01/83/050/00211/AM18/	RLA File :03/94/040/00082/AM18/	Lic.No/Date:0310813031 03.05.2017
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.		
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:32/4/83-ALC1/2017	Party Name:PHILODEN AGROCHEM P LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
74	HQ File :01/83/050/00225/AM18/	RLA File :34/24/040/00012/AM18/	Lic.No/Date:3410043155 03.05.2017
	Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 14.07.2017. The case is re-listed for 30.08.2017.		

Case No.:35/4/83-ALC1/2017	Party Name:PHILODEN AGROCHEM P LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
75			


 Director, Technical Authority
 Directorate of Technical Authority
 Government of India
 New Delhi

HQ File :01/83/050/00228/AM18/	RLA File :34/24/040/00011/AM18/	Lic.No/Date:3410043154 03.05.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 14.07.2017. The case is re-listed for 30.08.2017.			

Case No.:39/3/83- ALC1/2017	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Approved
HQ File :01/83/050/00127/AM18/	RLA File :05/24/040/00018/AM18/	Lic.No/Date:0510402445 04.05.2017	Defer Date:
76	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:87/3/83- ALC1/2017	Party Name:MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Deferred
77	HQ File :01/83/050/00175/AM18/	RLA File :05/24/040/00038/AM18/	Lic.No/Date:0510402444 04.05.2017
		Defer Date:30.08.2017	
Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 10.08.2017. The case is re-listed for 30.08.2017.			

Case No.:33/4/83- ALC1/2017	Party Name:PHILODEN AGROCHEM P LTD	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Deferred
78	HQ File :01/83/050/00226/AM18/	RLA File :34/24/040/00010/AM18/	Lic.No/Date:3410043164 04.05.2017
		Defer Date:30.08.2017	
Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 14.07.2017. The case is re-listed for 30.08.2017.			

Case No.:34/4/83- ALC1/2017	Party Name:PHILODEN AGROCHEM P LTD	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Deferred
79	HQ File :01/83/050/00227/AM18/	RLA File :34/24/040/00016/AM18/	Lic.No/Date:3410043165 04.05.2017
		Defer Date:30.08.2017	
Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 14.07.2017. The case is re-listed for 30.08.2017.			

Case No.:49/4/83- ALC1/2017	Party Name:INDIA PESTICIDES LIMITED	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Approved
80	HQ File :01/83/050/00242/AM18/	RLA File :06/24/040/00003/AM18/	Lic.No/Date:0610038614 04.05.2017
		Defer Date:	
Decision : The Committee considered the case as per Agenda and took the following decision.			


 Director, Pesticides & Fertilizers
 Government of India
 New Delhi

Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
81	Case No.:76/3/83-ALC1/2017	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00164/AM18/	RLA File :03/95/040/00001/AM18/	Lic.No/Date:0310813079 05.05.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by DGFT. The case is re-listed for 30.08.2017.				
82	Case No.:91/3/83-ALC1/2017	Party Name:SALASAR LAMINATES LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00179/AM18/	RLA File :08/24/040/00435/AM17/	Lic.No/Date:0810140233 05.05.2017	Defer Date:
Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/283/2017-TSW dated 26.07.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
83	Case No.:23/4/83-ALC1/2017	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00216/AM18/	RLA File :03/94/040/00010/AM18/	Lic.No/Date:0310813095 05.05.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
84	Case No.:6/4/83-ALC1/2017	Party Name:DOOWON ELECTRONICS INDIA PRIVATE LIMITED,	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00199/AM18/	RLA File :04/24/040/00012/AM18/	Lic.No/Date:0410163076 08.05.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 14.07.2017. The case is re-listed for 30.08.2017.				
85	Case No.:3/3/83-ALC1/2017	Party Name:SMOOTHLINE	Meet No/Date:4/83-ALC1/2017	Status:Case Deferred


 Director General
 Directorate General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India

	WRITING INSTRUMENTS PVT. LTD.	12.07.2017	
HQ File :01/83/050/00091/AM18/	RLA File :03/95/040/00053/AM18/	Lic.No/Date:0310813182 11.05.2017	Defer Date:30.08.2017
Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 23.06.2017. The case is re-listed for 30.08.2017.			

86	Case No.:98/3/83- ALC1/2017	Party Name:YORK PRINT PRIVATE LIMITED,	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00186/AM18/	RLA File :02/24/040/00024/AM18/	Lic.No/Date:0210207591 12.05.2017	Defer Date:30.08.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 16.06.2017 issued by Deptt. of IPP. The case is re-listed for 30.08.2017.				

87	Case No.:1/4/83-ALC1/2017	Party Name:INDIAN OXIDES AND CHEMICALS PRIVATE LIMITED	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00194/AM18/	RLA File :31/83/040/00022/AM18/	Lic.No/Date:3110066733 12.05.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

88	Case No.:5/4/83-ALC1/2017	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00198/AM18/	RLA File :04/24/040/00006/AM18/	Lic.No/Date:0410163107 15.05.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

89	Case No.:48/4/83- ALC1/2017	Party Name:RAFBRIX PRIVATE LIMITED	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Rejected
	HQ File :01/83/050/00241/AM18/	RLA File :05/24/040/00061/AM18/	Lic.No/Date:0510402555 15.05.2017	Defer Date:
Decision: The Committee considered the case as per agenda and decided to reject the case as it would be difficult to establish nexus between import and export items in this case. Firm may be requested to approach Drawback Directorate for fixation of Brand Rate of Drawback in this case.				

90	Case No.:22/4/83-ALC1/2017	Party Name:EVONIK CATALYSTS INDIA PRIVATE LIMITED.	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00215/AM18/	RLA File :03/94/040/00122/AM18/	Lic.No/Date:0310813296 16.05.2017	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L to be issued by DGFT. The case is re-listed for 30.08.2017.			

91	Case No.:1/3/83-ALC1/2017	Party Name:D J S PRINTERS PVT. LTD.,	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00089/AM18/	RLA File :05/23/040/00061/AM18/	Lic.No/Date:0510402600 17.05.2017	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 23.06.2017. The case is re-listed for 30.08.2017.			

92	Case No.:59/3/83-ALC1/2017	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00147/AM18/	RLA File :03/95/040/00071/AM18/	Lic.No/Date:0310813357 17.05.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/32/2017-TSW dated 24.07.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

93	Case No.:24/4/83-ALC1/2017	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00217/AM18/	RLA File :03/94/040/00101/AM18/	Lic.No/Date:0310813352 17.05.2017	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 14.07.2017. The case is re-listed for 30.08.2017.			

94	Case No.:25/4/83-ALC1/2017	Party Name:DIGICHEM INDUSTRIES	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00218/AM18/	RLA File :03/94/040/00076/AM18/	Lic.No/Date:0310813316 17.05.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of			


 Director General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India

NORMS COMMITTEE.

95	Case No.:38/4/83-ALC1/2017	Party Name:WILLOWOOD CHEMICALS PVT LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00231/AM18/	RLA File :02/24/040/00017/AM18/	Lic.No/Date:0210207608 18.05.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by DGFT. The case is re-listed for 30.08.2017.				
96	Case No.:50/4/83-ALC1/2017	Party Name:SHITAL INDUSTRIES PVT LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00243/AM18/	RLA File :08/24/040/00532/AM17/	Lic.No/Date:0810140326 19.05.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
97	Case No.:26/4/83-ALC1/2017	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00219/AM18/	RLA File :03/94/040/00080/AM18/	Lic.No/Date:0310813431 22.05.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
98	Case No.:27/4/83-ALC1/2017	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00220/AM18/	RLA File :03/94/040/00079/AM18/	Lic.No/Date:0310813430 22.05.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
99	Case No.:15/4/83-ALC1/2017	Party Name:DEE DEE LABEL	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred


 Chairman, Norms Committee
 Directorate General of Foreign Trade
 Ministry of Commerce and Industries
 Government of India

HQ File :01/83/050/00208/AM18/	RLA File :03/94/040/00129/AM18/	Lic.No/Date:0310813462 23.05.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 14.07.2017. The case is re-listed for 30.08.2017.			

Case No.:50/3/83- ALC1/2017	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Deferred
100 HQ File :01/83/050/00138/AM18/	RLA File :05/23/040/00076/AM18/	Lic.No/Date:0510402682 24.05.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 30.08.2017.			

Case No.:16/4/83- ALC1/2017	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Approved
101 HQ File :01/83/050/00209/AM18/	RLA File :03/94/040/00047/AM18/	Lic.No/Date:0310813535 25.05.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:17/4/83- ALC1/2017	Party Name:GODREJ INDUSTRIES LTD	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Approved
102 HQ File :01/83/050/00210/AM18/	RLA File :03/94/040/00169/AM18/	Lic.No/Date:0310813555 25.05.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:30/4/83- ALC1/2017	Party Name:HINDUSTAN CORK	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Deferred
103 HQ File :01/83/050/00223/AM18/	RLA File :05/23/040/00079/AM18/	Lic.No/Date:0510402701 25.05.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 14.07.2017. The case is re-listed for 30.08.2017.			

Case No.:28/4/83- ALC1/2017	Party Name:KLJ ORGANIC LTD	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Approved
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 Director General of Trade
 Ministry of Commerce
 Government of India

HQ File :01/83/050/00221/AM18/	RLA File :05/23/040/00084/AM18/	Lic.No/Date:0510402717 26.05.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.s			

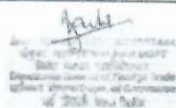
Case No.:14/4/83- ALC1/2017	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Deferred
105 HQ File :01/83/050/00207/AM18/	RLA File :03/94/040/00961/AM17/	Lic.No/Date:0310813626 29.05.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 30.08.2017.			

Case No.:13/4/83- ALC1/2017	Party Name:INCO COLOURS INDIA PVT.LTD.	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Deferred
106 HQ File :01/83/050/00206/AM18/	RLA File :03/94/040/00146/AM18/	Lic.No/Date:0310813673 30.05.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by DGFT. The case is re-listed for 30.08.2017.			

Case No.:51/4/83- ALC1/2017	Party Name:AICA LAMINATES INDIA PRIVATE LIMITED	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Deferred
107 HQ File :01/83/050/00244/AM18/	RLA File :05/23/040/00062/AM18/	Lic.No/Date:0510402747 30.05.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 14.07.2017. The case is re-listed for 30.08.2017.			

Case No.:29/4/83- ALC1/2017	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Deferred
108 HQ File :01/83/050/00222/AM18/	RLA File :05/23/040/00050/AM18/	Lic.No/Date:0510402978 31.05.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 14.07.2017. The case is re-listed for 30.08.2017.			

Case No.:31/4/83- ALC1/2017	Party Name:PHILODEN AGROCHEM P LTD	Meet No/Date:4/83- ALC1/2017 12.07.2017	Status:Case Deferred
109 HQ File :01/83/050/00224/AM18/	RLA File :34/24/040/00045/AM18/	Lic.No/Date:3410043249 31.05.2017	Defer Date:30.08.2017
Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 27.07.2017. The case is re-listed			



for 30.08.2017.

110	Case No.:36/4/83-ALC1/2017	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00229/AM18/	RLA File :05/24/040/00107/AM18/	Lic.No/Date:0510402985 31.05.2017	Defer Date:30.08.2017
	Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 27.07.2017. The case is re-listed for 30.08.2017.			

111	Case No.:37/4/83-ALC1/2017	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00230/AM18/	RLA File :05/24/040/00106/AM18/	Lic.No/Date:0510402983 31.05.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/178/2017-TSW dated 19.07.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

112	Case No.:105/3/83-ALC1/2017	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00193/AM18/	RLA File :05/24/040/00108/AM18/	Lic.No/Date:0510403023 05.06.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/178/2017-TSW dated 25.07.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

113	Case No.:7/4/83-ALC1/2017	Party Name:KRISHI RASAYAN EXPORTS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00200/AM18/	RLA File :02/24/040/00042/AM18/	Lic.No/Date:0210207655 07.06.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(PC. Div) vide their			



UO.No.14010/79/2013-CH-II dated 29.01.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

114	Case No.:2/4/83-ALC1/2017	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Approved
	HQ File :01/83/050/00195/AM18/	RLA File :09/24/040/00138/AM18/	Lic.No/Date:0910065204 22.06.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

115	Case No.:3/4/83-ALC1/2017	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:4/83-ALC1/2017 12.07.2017	Status:Case Deferred
	HQ File :01/83/050/00196/AM18/	RLA File :05/23/040/00112/AM18/	Lic.No/Date:0510403222 23.06.2017	Defer Date:30.08.2017
Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 30.08.2017.				

Date:11.08.2017
Place:New Delhi

k k mushahary
Asst. Director General of Foreign Trade



-35-

M-68

F. No. 7/220/2015-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

Subject : **Advance Authorisation No. 0310264793 dated 22.4.2004** for export of
DPC-107 Ester Gum - M/s Dujodwala Paper Chem. Ltd.-Mumbai

DGFT UO No. 01/83/17/0004/AM-18/DES-4/71 dated 21.6.2017

The above referred application has been examined. Based on the process of
manufacture of Ester Gum, the following norm is recommended :

Item of Export	Quantity (KGS)	Item of Import	Quantity recommended for export of 1 KG. of the export product (KGS)
DPC-107 Ester Gum (Esterfied with Glycerine)	20,000.0	1. Gum Rosin	1.0
		2. Glycerine	0.1407


NAND LAL)
DIPP
Tele : 23061085

DGFT (NC-IV)





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M-69

Office of the Superintendent, Central Excise, Range-II, Div-III, Ankleshwar
 कार्यालय अधीक्षक, केन्द्रीय उत्पाद शुल्क, रेंज-२, मंडल-३, अंकलेश्वर,
 Plot No. C/4/9, 3rd Floor, Central Excise Building, GIDC, Ankleshwar-393002
 प्लॉट नं. सी/४/९, तीसरी मंजूर, रोड नं. ४, गीडीसी, अंकलेश्वर-३९३००२
 F.No.R-II/D-III/Misc.-Certificate/2016-17
 File No. 02646-225046
 Ankleshwar, 26.05.2017

Product : FENOXANIL (N - (1 - Cyano-1, 2-dimethylpropyl) (2, 4-dichlorophenoxy) propionamide)

Year	Total Production of the resultant product (KGS.)	Quantity of different Items /materials consumed for production of FENOXANIL			Quantity Consumed/unit Production (Kgs/Kgs)
2015-2016	27400.00	2 - (2, 4-Dichlorophenoxy) - propionic acid (DCPPA)			
		2-Amino-2, 3-Dimethyl Butyronitrile (ADMBN)	27235.60	KG	0.994
		N-Haxane	15207.00	Ltr	0.555
		Toluene	42634.40	KG	1.556
		Caustic lye (47 % Min)	19755.40	KG	0.721
		Dimethyl Formamide	43730.40	KG	1.596
		Sodium Bicarbonate	164.40	KG	0.006
		Thionyl Chloride	11754.60	KG	0.429
2014-2015	46480.00	2 - (2, 4-Dichlorophenoxy) - propionic acid (DCPPA)	13124.60	KG	0.479
			45503.92	KG	0.979
		2-Amino-2, 3-Dimethyl Butyronitrile (ADMBN)	23425.92	Ltr	0.504
		N-Haxane	112667.52	KG	2.424
		Toluene	47270.16	KG	1.017
		Caustic lye (47 % Min)	54381.60	KG	1.170
		Dimethyl Formamide	278.88	KG	0.006
		Sodium Bicarbonate	20079.36	KG	0.432
2013-14		Thionyl Chloride	22542.80	KG	0.485
		No - Production			

The above consumption ratio based on preceding years as the product has been manufactured in the year i.e. 2014-15 and 15-16 only as per data supplied by the assessee based on their SAP report/record duly certified by the Chartered accountant. As regard to difference in consumption ratio between the year 2014-15 and 2015-16, the assessee informed that the difference arises due to yield improvement of product. The above ratio may be considered for fixation of input-output ratio of the product if agreed or take action as deemed fit. This is with reference to letter no. O.01/83/50/787/AM17/DES-IV/104,105 dated.02.03.2017 address to PI Industries Limited issued by Shri K.K. Shahary, Foreign Trade Development Officer, New Delhi.

Yours faithfully

(I. R. MEENA)

Superintendent

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

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m-74
Repeat basis

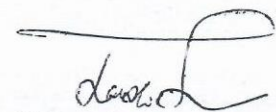
Sub: Application from M/s. Dorf Ketal Chemicals for issuance of licence.

M/s. Dorf Ketal Chemicals (I) Pvt. Ltd. have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of **Chemical - Rust Inhibitor, Trade Name: PX- 3861**

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data duly certified by CA. Based on details of manufacturing process furnished by them, this Department recommends following norms for the present licence application:

AA.No:-0310785707 dt. 20.06.14

Item of export	Qty.	Item of import	Qty.
Chemical - Rust Inhibitor, Trade Name: PX- 3861	1 kg	i) Oleic Acid / Oleic Fatty Acid / L 5/L 1/ Tall Oil Fatty Acid/ TOFA/ Resilub R-5/Sylfat/Sylfat FA-1/ Oleic 15 DK/ Fatty Acid/ Oleic Acid 70%/ Resiacid R-5	0.201 kg
		ii) Tri Ethylene Tetramine / TETA	0.078 kg
		iii) DDSA (Do Decenyl Succinic Anhydride)/ TPSA (Tetra Propenyl Succine Anhydride)	0.331 kg
		iv) Dilutin Oil/ Americas Core 100	0.408 kg


(JASBIR SINGH)
Consultant

Shri G. Sarvanan, FTDO O/o DGFT, UDYOG BHAWAN NEW DELHI
Deptt of C& PC U.O. No. 14010/ 64 /2011 -Ch II dated 18.10.2011



Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

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4
m-75
Repeat basis

Shastri Bhawan, New Delhi

Subject: M/s E.I. Dupont India Pvt. Ltd. - Fixation of input output norms for Indoxacarb 150 EC (Indoxacarb 15.8% EC) for advance licence.

AA No: 3410043029 dt. 15.03.2017

DGFT may please refer to their U.O.No. 01/83/50/553/AM11/DES-IV dated 2.11.2010 on the subject mentioned above. The application of M/s E.I. Dupont India Pvt. Ltd for fixation of input output norms for Indoxacarb 150 EC (Indoxacarb 15.8% EC) for advance licence has been examined based on detail furnished by firm and earlier recommended norms. This Department recommends the following norms for present advance licence:

Export Item	Qty	Name	Import Item	Qty
Indoxacarb 150 EC (Indoxacarb 15.8% EC)	1 kg	1. Indoxacarb Technical (a.i. 95% basis) (DPX-KN128 Melt Tech Bulk)		0.168 kg
		2. Agnique ME 610/ Agnique ME 610 U/ Agnique ME 610-G/ Agnique ME 810-F (Fatty Acid Methyl Esters)		0.683 kg
		3. Agnique BL 2707 (Anionic/ Non-ionic surfactant blend)		0.100 kg

This has the approval of competent authority.

P.P. Srivastava
19/4/2011

(P.P. Srivastava)
Deputy Industrial Adviser

Shri G. Saravanan, FTDO, O/o the DGFT, Udyog Bhavan, New Delhi
Dep'tt. of C&PC U.O.NO.15022/3/2008-Ch.II dated 19.4.2011

14/4

F. No. 7/326/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: - Advance authorization for the export of Prepaid Mobile Recharge Cards-
M/s Secure Print Solutions Pvt. Ltd.

Ref: 01/83/50/783/AM-13/DES-IV Dated 16.1.2013

Advance Authorization: 0210184805 dated 27-12-2012

Taking into consideration of norms fixed in the past, the following norms are recommended:-

Export item

S.No.	Item of export	Quantity
1.	Prepaid Mobile Recharge Cards : consisting of 1 pin in each card : 82,00,00,000 pins (net weight approx. 16,40,000 Kg)	82,00,00,000 number
2.	Prepaid Mobile Recharge Cards : consisting of 2 pins in each card : 1,48,00,00,000 pins (net weight approx. 14,800 Kg)	74,00,00,000 number
3.	Prepaid Mobile Recharge Cards : consisting of 3 pins in each card : 2,85,00,00,000 pins (net weight approx. 19,000 Kg)	95,00,00,000 number
4.	Prepaid Mobile Recharge Cards : consisting of 4 pins in each card : 2,80,00,00,000 pins (net weight approx. 14,000 Kg)	70,00,00,000 number
5.	Prepaid Mobile Recharge Cards : consisting of 5 pins in each card : 3,00,00,00,000 pins (net weight approx. 12,000 Kg)	60,00,00,000 number
6.	Prepaid Mobile Recharge Sheets : consisting of 10 pins in each sheet : 1,00,00,00,000 pins (net weight approx. 2,000 Kg)	10,00,00,000 number
7.	Prepaid Mobile Recharge Sheets : consisting of 20 pins in each sheet : 1,00,00,00,000 pins (net weight approx. 1,000 Kg)	5,00,00,000 number
8.	Prepaid Mobile Recharge Sheets : consisting of 50 pins in each sheet : 6,00,00,00,000 pins (net weight approx. 2,400 Kg)	12,00,00,000 number

Import Items :-

S.No.	Item of import	Quantity
1	Relevant GSM Paper (200-400 GSM) colour white	1.05 Kg/ Kg content contained in export product
2	Ink	10 gm/ Kg of paper used subject to 2% of FOB value
3	BOPP Film : Size 94mm, Micron 30	1.05 Kg/ Kg content contained in export product
4	CTP Plates	Subject to maximum 0.5% of FOB value of export
5	Packing Carton Box	As per packing policy
6	Scratch off labels	Net + 2%

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Nand Lal
(Nand Lal)
Consultant
02-08-2017

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F. No. 7/326/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: - Advance authorization No. 0210177792 dated 18.5.2012 for the export of Prepaid Mobile Recharge Cards- M/s Secure Print Solutions Pvt. Ltd.

Ref: 01/83/50/228/AM-13/DES-IV Dated 14.6.2012

Taking into consideration of norms fixed in the past, the following norms are recommended:-

Export item -

S.No.	Item of export	Quantity
1.	Prepaid Mobile Recharge Cards : consisting of 2 pin in each card : 40,00,00,000 pins (net weight approx. 4,00,000 Kgs.)	20,00,00,000 number
2.	Prepaid Mobile Recharge Cards : consisting of 1 pins in each card : 40,00,00,000 pins (net weight approx. 4,00,000 Kgs.)	20,00,00,000 number

Import Items :-

S.No.	Item of import	Quantity
1	Relevant GSM Paper (200-400 GSM) colour white	1.05 Kg/ Kg content contained in export product
2	Ink	10 gm/ Kg of paper used subject to 2% of FOB value
3	BOPP Film : Size 94mm, micron 30	1.04 Kg/ Kg content contained in export product
4	CTP Plates	Subject to maximum 0.5% of FOB value of export
5	Packing Carton Box	As per packing policy
6	Scratch off labels	Net + 2%

Nand Lal
(Nand Lal)
Consultant
01-08-2017

DGFT(NC)

14/12

F. No. 7/74/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Application of M/s Arvind PD Composites (P) Ltd. for the export of Woven Fabrics of Glass Rovings.

Reference :- F.No.01/83/50/203/AM18/DES-IV/82 dated 14.7.2017

- Advance Authorization No. 0810133636 dt. 17.10.2014 **Export** quantity : 800000 kg.

F.No.01/83/50/204/AM18/DES-IV/83 dated 14.7.2017

- Advance Authorization No. 0810125218 dt. 30.09.2013 **Export** quantity : 800000 kg.

In the past for the manufacture of Glass Fabric 3.64% wastage was allowed for Glass Roving. Accordingly, the following norms are recommended :-

Export item : Woven Fabrics of Glass Rovings

Import Item:- Glass Fiber Rovings (Relevant)

Quantity:- 1.0364 Kg./Kg content contained in export product

DGFT (NC-IV)

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(Nand Lal)
Consultant
04.08.2017

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F. No. 7/74/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Application of M/s Arvind PD Composites (P) Ltd. for the export of Woven Fabrics of Glass Rovings.

Reference :- F.No.01/83/50/203/AM18/DES-IV/82 dated 14.7.2017

- Advance Authorization No. 0810133636 dt. 17.10.2014 **Export** quantity : 800000 kg.

F.No.01/83/50/204/AM18/DES-IV/83 dated 14.7.2017

- Advance Authorization No. 0810125218 dt. 30.09.2013 **Export** quantity : 800000 kg.

In the past for the manufacture of Glass Fabric 3.64% wastage was allowed for Glass Roving. Accordingly, the following norms are recommended :-

Export item : Woven Fabrics of Glass Rovings

Import Item:- Glass Fiber Rovings (Relevant)

Quantity:- 1.0364 Kg./Kg content contained in export product



(Nand Lal)
Consultant
04.08.2017

DGFT (NC-IV)



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F. No. 7/74/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Application of M/s Arvind PD Composites (P) Ltd. for the export of Multi Axial Fabrics of Glass Rovings.

Reference :- F.No.01/83/50/201/AM18/DES-IV/81 dated 14.7.2017

- Advance Authorization No. 0810139201 dt. 08.02.2017 **Export** quantity : 1100000 kg.

F.No.01/83/50/202/AM18/DES-IV/80 dated 14.7.2017

- Advance Authorization No. 0810136407 dt. 02.11.2015 **Export** quantity : 1000000 kg.

F.No.01/83/50/205/AM18/DES-IV/84 dated 14.7.2017

- Advance Authorization No. 0810135372 dt. 27.05.2015 **Export** quantity : 1000000 kg

In the past for the manufacture of Glass Fabric 3.64% wastage was allowed for Glass Roving. Accordingly, the following norms are recommended :-

Export item : Multi Axial Fabrics of Glass Rovings

Import Item:- Glass Fiber Rovings (Relevant)

Quantity:- 1.0364 Kg./Kg content contained in export product

DGFT (NC-IV)

For File

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(Nand Lal)
Consultant
04.08.2017

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Repeat basis

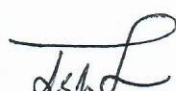
Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

Sub: Application from M/s. United Chemie for issuance of licence. No. - 081 0136249 dt. 8.10.15

M/s. United Chemie have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of **Direct Yellow (Liquid)**

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data. Following norms may be used for the present licence application:

Item of export	Qty.	Item of import	Qty.
Direct Yellow 11 (Liquid) (Dye content : 29%)	1 kg.	1) Para Nitro Toluene	0.246 kg.
		2) Diethanol Amine	0.215 kg.
		4) Tri-N-Butyl Amine	0.037 kg


(JASBIR SINGH)
INDUSTRIAL ADVISER

Shri S.S. Mohan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi.
Deptt. of C&PC U/o No. 14010/78/2008/Ch.II Dated 24.3.2010

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F. No. 7/74/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Application of M/s Arvind PD Composites (P) Ltd. for the export of Multi Axial Fabrics of Glass Rovings.

Reference :- F.No.01/83/50/201/AM18/DES-IV/81 dated 14.7.2017

- Advance Authorization No. 0810139201 dt. 08.02.2017 **Export** quantity : 1100000 kg.

F.No.01/83/50/202/AM18/DES-IV/80 dated 14.7.2017

- Advance Authorization No. 0810136407 dt. 02.11.2015 **Export** quantity : 1000000 kg.

F.No.01/83/50/205/AM18/DES-IV/84 dated 14.7.2017

- Advance Authorization No. 0810135372 dt. 27.05.2015 **Export** quantity : 1000000 kg

In the past for the manufacture of Glass Fabric 3.64% wastage was allowed for Glass Roving. Accordingly, the following norms are recommended :-

Export item : Multi Axial Fabrics of Glass Rovings

Import Item:- Glass Fiber Rovings (Relevant)

Quantity:- 1.0364 Kg./Kg content contained in export product

DGFT (NC-IV)

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(Nand Lal)
Consultant
04.08.2017

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F. No. 7/74/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Application of M/s Arvind PD Composites (P) Ltd. for the export of Multi Axial Fabrics of Glass Rovings.

Reference :- F.No.01/83/50/201/AM18/DES-IV/81 dated 14.7.2017

- Advance Authorization No. 0810139201 dt. 08.02.2017 **Export** quantity : 1100000 kg.

F.No.01/83/50/202/AM18/DES-IV/80 dated 14.7.2017

- Advance Authorization No. 0810136407 dt. 02.11.2015 **Export** quantity : 1000000 kg.

F.No.01/83/50/205/AM18/DES-IV/84 dated 14.7.2017

- Advance Authorization No. 0810135372 dt. 27.05.2015 **Export** quantity : 1000000 kg

In the past for the manufacture of Glass Fabric 3.64% wastage was allowed for Glass Roving. Accordingly, the following norms are recommended :-

Export item : Multi Axial Fabrics of Glass Rovings

Import Item:- Glass Fiber Rovings (Relevant)

Quantity:- 1.0364 Kg./Kg content contained in export product

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(Nand Lal)
Consultant
04.08.2017

DGFT (NC-IV)

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Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

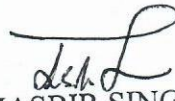
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Repeat basis

Sub: Application from M/s. United Chemie for issuance of licence. No. - 0810136425 dt. 03.11.15

M/s. United Chemie have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of **Direct Yellow (Liquid)**

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data. Following norms may be used for the present licence application:

Item of export	Qty.	Item of import	Qty.
Direct Yellow 11 (Liquid) (Dye content : 29%)	1 kg.	1) Para Nitro Toluene	0.246 kg.
		2) Diethanol Amine	0.215 kg.
		4) Tri-N-Butyl Amine	0.037 kg.


(JASBIR SINGH)
INDUSTRIAL ADVISER

Shri S.S. Mohan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi.
Deptt. of C&PC U>o.No.14010/78/2008/Ch.II Dated 24.3.2010



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No.7/7/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject: Application for **Advance Authorization No.0910064329** Dated 31-10-2016
for the export of Self Adhesive Label Stock - M/s Stic-On Papers Pvt Ltd.

Ref: DGFT U.O. No. 01/83/50/1040/AM-17/DES-IV/303 Dated 27-03-2017

The SION for Self Adhesive paper is fixed at A-2866 and taking cue of this SION and norms fixed for release liners, the following norms are recommended:-

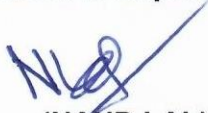
Export Item: Self Adhesive Label Stock

Quantity : 1 Sq mt

Import Items :

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Polypropylene Film FFP80/Synthetic Paper – 80/MIC/ GSM +/- 10%- various grade - various widths	1.04 Sq mt/ sq. mt. content contained in export item
2.	Relevant thickness Release Base Paper Glassine- Various Colours- 60 GSM Various Widths	1.04 Sq mt/ sq. mt. content contained in export item
3	Hot melt Adhesive various Grades	Not allowed as details not given
4	Adhesive / polymer	2.1 gm/Sqmt of export item or applied quantity whichever is less
5.	Catalyst OL	0.021 gm/Sqmt of export item or applied quantity whichever is less
6.	Cross linker	0.0735 gm/Sqmt of export item or applied quantity whichever is less
7.	CRA/ Control Additive	Not allowed as details not given

Note: GSM of Film and Base Paper Import items should be the same as used in Export item.


(NAND LAL)
Consultant
21-7-2017

DGFT (NC)

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No.7/7/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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4/15

Subject: Application for **Advance Authorization No.0910064328** Dated 31-10-2016
for the export of Self Adhesive Label Stock - M/s Stic-On Papers Pvt Ltd.

Ref: DGFT U.O. No. 01/83/50/5/AM-18/DES-IV/26 Dated 19-05-2017

The SION for Self Adhesive paper is fixed at A-2866 and taking cue of this SION and norms fixed for release liners, the following norms are recommended:-

Export Item: Self Adhesive Label Stock

Quantity : 1 Sq mt

Import Items :

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Relevant thickness Thermal Transfer Paper Ultra- various Grades- 80 GSM +/- 10% - various widths	1.04 Sq mt/ sq. mt. content contained in export item
2.	Relevant thickness Release Base Paper Glassine- Various Colours- 60 GSM Various Widths	1.04 Sq mt/ sq. mt. content contained in export item
3	Hot melt Adhesive various Grades	Not allowed as details not given
4	Adhesive / polymer	2.1 gm/Sqmt of export item or applied quantity whichever is less
5.	Catalyst OL	0.021 gm/Sqmt of export item or applied quantity whichever is less
6.	Cross linker	0.0735 gm/Sqmt of export item or applied quantity whichever is less
7.	CRA/ Control Additive	Not allowed as details not given

Thermal Paper
Note: GSM of ~~Film~~ and Base Paper Import items should be the same as used in Export item.

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(NAND LAL)
Consultant
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No.7/7/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject: Application for **Advance Authorization No.0910064384** Dated 15-11-2016
for the export of Self Adhesive Label Stock - M/s Stic-On Papers Pvt Ltd.

Ref: DGFT U.O. No. 01/83/50/1014/AM-17/DES-IV/304 Dated 27-03-2017

The SION for Self Adhesive paper is fixed at A-2866 and taking cue of this SION and norms fixed for release liners, the following norms are recommended:-

Export Item: Self Adhesive Label Stock

Quantity : 1 Sq mt

Import Items :

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Relevant thickness Thermal Paper various Grades- 75 GSM +/- 10% - various widths	1.04 Sq mt/ sq. mt. content contained in export item
2.	Relevant thickness Release Base Paper Glassine- Various Colours- 60 GSM Various Widths	1.04 Sq mt/ sq. mt. content contained in export item
3	Hot melt Adhesive various Grades	Not allowed as details not given
4	Adhesive / polymer	2.1 gm/Sqmt of export item or applied quantity whichever is less
5.	Catalyst OL	0.021 gm/Sqmt of export item or applied quantity whichever is less
6.	Cross linker	0.0735 gm/Sqmt of export item or applied quantity whichever is less
7.	CRA/ Control Additive	Not allowed as details not given

Note: GSM of Thermal Paper and Base Paper Import items should be the same as used in Export item.


(NAND LAL)
Consultant
21-7-2017

DGFT (NC)

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No.7/239/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Advance Authorization No. 0310811592 dated 3-03-2017 for the export of Articles made of paper / paperboard.- M/s. Damati Parekraft.

Ref : DGFT File No.01/83/50/53AM-18/DES-IV/32 Dated 19.5.2017

In this case, the firm has claimed wastage @ 40% for raw materials. The firm was issued a deficiency letter but the reply was not received by this office. They have not mentioned the name of articles and calculation for the requirement of raw material for the manufacture of export item. We may, therefore, allow wastage of 10% in this case, accordingly following norms are recommended :

Export Item: Articles made of paper / paperboard

Quantity : 66,306.020 kg

Import Items

Sl. No.	Item description	Quantity recommended
1.	Un-coated cup stock / paper board GSM in between : 150 to 224	1.10 kg / kg content contained in the export product
2.	Un-coated cup stock / paper board GSM in between : 225 or more	1.10 kg / kg content contained in the export product
3.	Paper board Cupforma special 2 PE	1.10 kg / kg content contained in the export product

DGFT(NC)

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(Nand Lal)
Consultant
26-07-2017

F. No. 7/14/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization for the export of Open Mesh of Glass Fibre -
M/s Montex Glass Fibre India Pvt. Ltd.

Ref ① DGFT UO. No.01/83/050/143/AM-18 /DES-IV/45 Dated 13.6.2017
② 155 144

Advance Authorization No. 0310812207 dated 29-03-2017 &
0310812894 dt 27.04.2017

Taking cue from SION K-34, the following norms are recommended :-

Export Product: Open Mesh of Glass Fibre

Quantity: 1.00 KG

Import Items:

Item Description	Quantity Recommended
Glass Filament Yarn	1.05 kg / kg content contained in export
Roving (Glass)	1.05 kg / kg content contained in export
Resin for Fibre Glass Mesh Coating	0.1Kg/ kg of export

DGFT (NC)

Jan 12/17

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(NAND LAL)
Consultant
12-07-2017

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F. No. 7/12/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization No.0510402138 Dated- 3-04-2017 for the export of Single Side Decorative Laminates without Barrier paper - M/s Greenlam Industries Ltd.

Ref: DGFT U.O. No. 01/83/50/92/AM-18/DES-IV/50 Dated :13.6.17

Taking cue from H-302 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1 to 12	Single Side Decorative Laminates without Barrier Paper thickness 0.5 mm to 1.5 mm Quantity as per application given, for various thickness	1 sq mtr x 1 mm Thickness of wt. 1.45 Kg +/-2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper 60 GSM to 230 GSM, as per application	1.033 kg or applied quantity whichever is less
2.	Base Paper 50 GSM to 150 GSM, as per application	0.133 kg or applied quantity whichever is less
3.	Tissue Paper 18 GSM to 45GSM, as per application	0.033 Kg or applied quantity whichever is less
4.	Phenol	0.457 kg or applied quantity whichever is less
5.	Melamine	0.133 kg or applied quantity whichever is less
6.	Methanol	0.398 kg or applied quantity whichever is less
7.	B.O.P.P. Film	0.011 kg or applied quantity whichever is less

Note: 1. The above norms has been worked out on the 1.00 mm thickness with average wt. of 1.45 Kg +/-2.5%
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol, Kraft paper and Titanium Dioxide to be allowed may be arrived by adopting Formula:
 $A \times B / C$
Where
A= Qty. allowed for 1.00 mm thickness of wt. 1.45 Kg +/-2.5%.
B= The thickness or wt/sq. meter of decorative laminates proposed to be exported.
C= Either the Standard thickness of 1.00 mm or the Standard wt. of 1.45 Kg/sq. meter of 1.00 mm thickness.
3. The quantity of BOPP film given above will be for one sq. meter of Decorative Laminates irrespective of thickness and weight of decorative laminates to be exported.
4. It is clarified that the above formula is applicable only in case of Decorative Laminates having thickness range between 0.5 mm and 1.5 mm.

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(NAND LAL)
Consultant
13-07-2017

DGFT (NC)

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F. No. 7/12/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization No.0510402137 Dated- 3-04-2017 for the export of Single Side Decorative Laminates without Barrier paper - M/s Greenlam Industries Ltd.

Ref: DGFT U.O. No. 01/83/50/93/AM-18/DES-IV/51 Dated :13.6.17

Taking cue from H-302 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1 to 12	Single Side Decorative Laminates without Barrier Paper thickness 0.5 mm to 1.5 mm Quantity as per application given, for various thickness	1 sq mtr x 1 mm Thickness of wt. 1.45 Kg +/-2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper 60 GSM to 230 GSM, as per application	1.033 kg or applied quantity whichever is less
2.	Base Paper 50 GSM to 150 GSM, as per application	0.133 kg or applied quantity whichever is less
3.	Tissue Paper 18 GSM to 45GSM, as per application	0.033 Kg or applied quantity whichever is less
4.	Phenol	0.457 kg or applied quantity whichever is less
5.	Melamine	0.133 kg or applied quantity whichever is less
6.	Methanol	0.398 kg or applied quantity whichever is less
7.	B O P P. Film	0.011 kg or applied quantity whichever is less

Note:1. The above norms has been worked out on the 1.00 mm thickness with average wt. of 1.45 Kg +/-2.5%
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol, Kraft paper and Titanium Dioxide to be allowed may be arrived by adopting Formula:
 $A \times B / C$
Where
A= Qty. allowed for 1.00 mm thickness of wt. 1.45 Kg +/-2.5%.
B= The thickness or wt/sq. meter of decorative laminates proposed to be exported.
C= Either the Standard thickness of 1.00 mm or the Standard wt. of 1.45 Kg/sq. meter of 1.00 mm thickness.
3. The quantity of BOPP film given above will be for one sq. meter of Decorative Laminates irrespective of thickness and weight of decorative laminates to be exported.
4. It is clarified that the above formula is applicable only in case of Decorative Laminates having thickness range between 0.5 mm and 1.5 mm.

27/7/17

(NAND LAL)
Consultant
13-07-2017

DGFT (NC)

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Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

Sub: Application from M/s. Vishnu Chemicals Ltd. for fixation of norms.

Lic. No. 0910064875 dt. 07-04-2017

M/s. Vishnu Chemicals Ltd. have submitted present application for fixation of Input/ Output norms for the import of raw materials for the manufacture and export of **Chromium Trioxide (Chromic Acid)**.

Their application has been examined. The party has furnished details of manufacturing process, material balance and production consumption data etc. Chrome Ore contains (44% Cr₂O₃) rest are impurities. Cr₂O₃ is converted & processed into the export product. This Department recommends the following norms for the present license application:

Item of export	Qty.	Item of import	Qty.
Chromium Trioxide (Chromic Acid)	1kg	1. Chrome Ore	1.91kg
		2. Soda Ash	1.32kg
		Steam Coal	1.50kg
		Anthracite Coal	1.50kg

3. Petroleum Coke

3% of FOB value of export.

Wood cuts for Pallets Top Deck Boards, Wood cuts for Pallets - Bottom Deck Boards, Wood cuts for Pallets -Stringers /Blocks ,Nails for Pallets and DRUMS (M.S.Drums 14 inch)Full Open mouth Drum 50 kg Capacity) may be allowed as per packing policy.

(JASBIR SINGH)
Consultant

Shri B.Pawar, FTDO, O/o DGFT, Udyog Bhavan, New Delhi.
Dept. of C&PC U.O.No.14010/170/2011-Ch.II dated 19.12.2014

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Repeat basis ✓

Subject: Advance Authorization application from Vishnu chemicals P. Ltd., for the import of raw material against the export of BASIC CHROMIUM SULPHATE

Ref: U.O. No. 01/82/050/00771/ AM-16/DES-3/1573 dated 15.01.2016

(Advance Authorizations No. ~~0910062711~~ dated ~~12.10.2015~~),

~~0910062904 dt. 12.07.2016~~
~~0910064874 dt. 07.04.2017~~ ✓

Vishnu chemicals P. Ltd., have submitted present applications for the import of raw material against the export of BASIC CHROMIUM SULPHATE. The manufacturing process involves mixit of Chrome Ore with Soda Ash and Roasting at around 1200C in rotary kiln, Sodium Chromate is formed. The process of roasting is got by burning of petcoke / anthracite coal in fuel burner of kiln. The Sodium Chromate is acidified with sulphuric acid to form Sodium Di-Chromate, which is further reacted with Sulphur Dioxide for form basic chromium sulphate. It is subsequently dried using steam obtained from Steam coal used in evaporators. In line with the earlier NC Decisions and further information furnished by the firm, the Department recommends the following norms for the present Advance Authorization application.

Item of export	Qty.	item of import	Qty.
BASIC CHROMIUM SULPHATE	1 kg	1. CHROME ORE	0.635 kg
		2. SODA ASH	0.426 kg
		3. SULPHUR	0.150 kg
		4. FERROUS SULPHATE	0.037 kg
		5. PETCOKE / ANTHRACITE COAL	0.1275 kg
		5. Petroleum Coke	3% of FOB Value of Export
		6. STEAM COAL	0.1050 kg
		6. RELEVANT KRAFT PAPER BAGS/WOOD CUTS FOR PALLETS/NAILS FOR PALLETS	As per packing policy

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahary FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi - 11.
Deptt. of C&PC U.O. No. 14010/19/2015-CH-II dated 01.03.2016

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No.7/17/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance authorization for the export of Insulation Glass - M/s GSC Glass Ltd.
Ref: DGFT UO. No.01/83/050/174/AM-18/DES-IV/61 dated 13.6.2017

Advance Authorization No.0510402308 dated 21-04-2017

Taking cue from SION A 2091, the following norms are recommended:-

Export Item 1:

Item Description	Quantity
Triple layer laminated Safety glass – 15mm Clear Toughened HS Glass + 1.52mm Clear PVB film + 15mm Clear Toughened HS Glass +1.52mm Clear PVB film + 15mm Clear Toughened HS Glass (The export product shall contain 600.00 Sqm of 15 mm Clear Float Glass & 800 Sqm of 0.76 mm Clear PVB Film)	250 sq mt

Import Items:

Sl. No. of appl.	Item Description	Quantity recommended
1	15 mm Clear Float Glass	720 sq mt
4	0.76 mm Interleaved clear - PVB film	660 sq mt

Export Item 2:

Item Description	Quantity
Triple layer laminated Safety glass – 15mm Clear Toughened HS Glass + 1.52mm Colour PVB film + 15mm Clear Toughened HS Glass +1.52mm Clear PVB film + 15mm Clear Toughened HS Glass (Export product contain 60 Sqm of 15 mm Clear Float Glass & 80 Sqm of 0.38 mm Clear PVB Film & 40 Sqm of .76 mm Clear PVB Film)	20 sq mt

Import Items:

Sl. No.	Item Description	Quantity recommended
1	15 mm Clear Float Glass	72 sq mt
4	0.76 mm Interleaved clear PVB film	44 sq mt
5	0.38 mm Interleaved Coloured - PVB film	88 sq. mt

Export Item 3:

Item Description	Quantity
Triple layer laminated Safety glass – 15mm Extra Clear Toughened HS Glass + 1.52mm Colour Clear PVB film + 15mm Extra Clear Toughened HS Glass +1.52mm Clear PVB film + 15mm Extra Clear Toughened HS Glass (Export product contain 600 Sqm of 15 mm Extra Clear Float Glass & 800 Sqm of 0.76 mm Clear PVB Film)	200 sq mt

Import Items:

Sl. No.	Item Description	Quantity recommended
2	15 mm Extra Clear Float Glass	720 sq mt
4	0.76 mm Interleaved clear - PVB film	880 sq mt

Export Item 4:

Item Description	Quantity
Triple layer laminated Safety glass – 15mm Extra Clear Toughened HS Glass + 1.52mm Colour Clear PVB film + 15mm Extra Clear Toughened HS Glass +1.52mm Clear PVB film + 15mm Extra Clear Toughened HS Glass (Export product contain 60 Sqm of 15 mm Clear Float Glass & 80 Sqm of .38 mm Clear PVB Film & 40 Sqm of .76 mm Clear PVB Film)	20 sq mt

Import Items:

Sl. No.	Item Description	Quantity recommended
2	15 mm Extra Clear Float Glass	72 sq mt
4	0.76 mm Interleaved clear PVB film	44 sq mt
5	0.38 mm Interleaved Coloured - PVB film	88 sq mt

Export Item 5:

Item Description	Quantity
Double layer laminated Safety glass – 10mm Clear Toughened HS Glass + 1.52mm Clear PVB film + 10mm Clear Toughened HS Glass (The Export product shall contain 500 Sqm of 10 mm Clear Float Glass & 500 Sqm of 0.76 mm Clear PVB Film)	250 sq mt

Import Items:

Sl. No.	Item Description	Quantity recommended
3	10 mm Clear Float Glass	600 sq mt
4	0.76 mm Interleaved clear PVB film	550 sq mt

DGFT (NC)

14/7

(NAND LAL)
Consultant
13-07-2017

F. No. 7/286/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: - Advance authorization no.0210207560 dated 27.4.2017 for the export of Printed Mobile Recharge Cards - M/s Secure Print Solutions Pvt. Ltd.

Ref: 01/83/50/106/AM-18/DES-IV/62 dated 13.6.2017

The case has been examined and in the past Black/ Coloured printing Ink 0.013125 Kg/Kg of export product was allowed based on production/ consumption data, Accordingly, following norms are recommended:-

Export item – Printed Mobile Recharge Cards / Scratch Card/ Other Printed matter : 2224.00 Million cards (Net weight approx 1112.00 MT)

Quantity- 1112.00 MT

Import Items :-

S.No.	Item of import	Quantity
1	Paper (200-400 GSM) colour - white	0.7875 MT / MT of export item
2	Black / Coloured Printing Ink, Solvent, AQ Flush	0.013125 MT / MT of export item
3	Chemicals : Paints, Varnishes and resins	0.0362 MT / MT of export item
4	Plastic Pallet	As per packaging policy




(Nand Lal)
Consultant
21-07-2017

DGFT(NC)

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F. No. 7/14/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization for the export of Open Mesh of Glass Fibre -
M/s Montex Glass Fibre India Pvt. Ltd.

Ref ① DGFT UO. No.01/83/050/143/AM-18 /DES-IV/45 Dated 13.6.2017

②

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Advance Authorization No. 0310812207 dated 29-03-2017

0310812894 dt 27.04.2017

Taking cue from SION K-34, the following norms are recommended :-

Export Product: Open Mesh of Glass Fibre

Quantity: 1.00 KG

Import Items:

Item Description	Quantity Recommended
Glass Filament Yarn	1.05 kg / kg content contained in export
Roving (Glass)	1.05 kg / kg content contained in export
Resin for Fibre Glass Mesh Coating	0.1Kg/ kg of export

DGFT (NC)

8/17/17

NLQ
(NAND LAL)
Consultant
12-07-2017

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No.7/291/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject :- Advance authorization for the export of Gummed Paper Tape - M/s Silverline Tapes Mfg. Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/119/AM-18/DES-IV/53 Dated 13.6.2017

Advance Authorization No. 0210207563 dated 28-04-2017

In this case has the firm has claimed 11.73% wastage of raw materials for the manufacture of Gummed Paper Tape. In the past 5% wastage was allowed and accordingly, the following norms are recommended:-

Export Item : Gummed Paper Tape

Quantity : 1 Kg

Import Items :

Sl. No.	Item Description	Qty recommended
1.	Kraft Paper (no coating) – 53 GSM	0.70659 Kg
2.	Esterified Starch	0.24519 Kg
3.	Acrylamide 98% minimum	0.09822 Kg

DGFT (NC)

NLP

(NAND LAL)
Consultant
13-07-2017

F. No. 7/14/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization for the export of Open Mesh of Glass Fibre -
M/s Montex Glass Fibre India Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/156/AM-18 /DES-IV/43 Dated 13.6.2017

Advance Authorization No. 0310812994 dated 27-04-2017

In this case the firm has claimed 18% wastage for Glass Filament Yarn, 10% wastage for finishing agent and 10% for polyester schaeetti Fix. In the past, norms of consumption of raw materials was approved in norms committee. Based on manufacturing process and data provided for the export product, 10% wastage was allowed for Glass Filament Yarn, 8% wastage for item no. 2 and 5.35% for item no.3. Accordingly following norms are recommended :-

Export Product: Black Glass Fabric - TEJDO NEGRO

Quantity: 1.00 KG

Import Items:

Item Description	Quantity Recommended
Glass Filament Yarn	0.8415 kg
Finishing agent and dye	0.06424 Kg
Polyester Schaetti fix 386F/100-500 MY	0.179092 Kg

DGFT (NC)

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(NAND LAL)
Consultant
12-07-2017

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No.7/283/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance authorization no. 0810140233 dated 5.5.2017 for export of Double Side Decorative Laminates - M/s. Salasar Laminates Ltd.

Ref: DGFT U.O. No. 01/83/50/179/AM-18/DES-IV/58 dated 13.6.2017

Taking cue from H-68 and the cases approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1 to 3	Double Side Decorative Laminates with Barrier Paper size 1300 x 2800 mm Thickness (1.5 mm to 2.4 mm) quantity as per the application	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg or applied quantity whichever is less
2.	Base Paper	0.214 kg or applied quantity whichever is less
3.	Barrier Paper	0.172 kg or applied quantity whichever is less
4.	Tissue Paper	0.027 kg or applied quantity whichever is less
5.	Phenol	3.52 kg or applied quantity whichever is less
6.	Melamine	0.362 kg or applied quantity whichever is less
7.	Methanol	3.85 kg or applied quantity whichever is less
8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less

Note:

- The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.5 mm to 2.4 mm thickness.
- In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight. 14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
- The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
- Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

DGFT (NC)

(NAND LAL)
Consultant
26.07.2017

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No.7/32/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization No. 0310813357 dated 25.04.2017 against export of Self Adhesive paper (150 GSM +/- 10%) with Adhesive coating weight of 20 GSM/ SQM - M/s. SMI Coated Products Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/147/AM-18/DES-IV/73 dated 23.06.2017

The case has examined and DIPP recommends the following norms on repeat basis :-

Export Item : Self Adhesive paper (150 GSM +/- 10%) with Adhesive coating weight of 20 GM/ SQM

Quantity : 1 Sq. Meter

Import Items :

Sl. No.	Item Description	Qty recommended
1.	Thermal Paper in Jumbo Roll (70 GSM +/- 10%)	1.04 Sq. Meter./ Sq. Mt content in export product
2.	Adhesive (100% Solid)(Rubber based Hot Melt)	0.024 kg / SQ MT of export
3.	Glassine Paper (60 GSM +/-10%)	1.04 Sq. Meter./ Sq. Mt content in export product

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(NAND LAL)
Consultant
24-07-2017

DGFT (NC)

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F. No. 7/178/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Advance authorization No.0510402983 dated 31-05-2017 for the export of Scholl Hard Skin Softening Cream- M/s Reckitt Benckiser Healthcare India Ltd.

Ref : DGFT UO. No.01/83/050/230/AM-18/DES-IV/90 dated 14.7.2017

The case has been examined and based on the approved formula from State Drug Controller, Baddi, Distt. Solan, and allowing wastage 0.5%, the following norms is fixed in the case.

Export product: Scholl Hard Skin Softening Cream

Quantity : 30,000 Kg

Import Items:

Sl. No.	Item Description	Quantity recommended (in kg.)
1.	Glycerin BP/EP/USP (Glycerol)	1281.38
2	Allantoin	90.45
3	Citric acid Anhydrous	150.75
4	L (+) Tartaric acid cryst emprove exp ph	150.75
5	Lactic acid	150.75
6	Keltrol CG (Xanthan Gum)	60.30
7	Brij S2-SO	1055.25
8	Brij S721	452.25
9	Lanette O (Cetearyl alcohol)	904.50
10	Peach kernel oil	301.50
11	Tegosoft DO	1507.50
12	Cetiol SB 45	904.50
13	Salicylic acid fine powder extra pure	376.88
14	Perfume Belle GNF	Not given in approved formula

[Signature]

[Signature]
(Nand Lal)
Consultant
19-07-2017

DGFT (NC)

No.7/178/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance authorization No.0510403023 dated 5-06-2017 for the export of Cracked Heel Repair Cream - M/s Reckitt Benckiser Healthcare India Ltd..

Ref: DGFT File No.01/83/050/193/AM-18/DES-IV/75 dated 23.6.2017

The case has been examined and the firm has submitted approved formula from State Drug Controller, Baddi, Distt. Solan. The following norm is recommended :-

Export product: Cracked Heel Repair Cream K+

Quantity : 85,000 Kg

Import Items:

S. No.	Item Description	Quantity recommended in Kg.
1.	Tego soft DO (Decyl Oleate)	7581.405
2.	Dehymuls F	8435.740
3.	Dragosantol 100 (Bisabolol)	84.425
4.	Cynergy TK	84.425
5.	Vitamin E Acetate (Tocopheryl Acetate)	84.425
6.	Xiameter PM x 200 Silicone Fluid 100 CS (Dimethicone DC – 200, 100 cSt)	7581.405
7.	Paraffin Wax 60-63	1708.500
8.	Drieline PF	85.425
9.	Medilan Super (Lanolin)	4250.000
10.	D-Panthenol USP	597.975
11.	White Pet Jelly BP was BP- EP silikonene 783-L (White Soft Paraffin)	4271.250
12.	Carbopol – Ultrez 10 (Carbomer Ultez 10)	298.980
13.	Euxyl K340	854.250

25/7/17

(NAND LAL)
 Consultant
 25-07-2017

DGFT(NC)

No. C.II-14010/79/2013- Ch.II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

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Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001

Dated the 29th January, 2013

OFFICE MEMORANDUM

4/113 Report basis

Sub: Application from M/s. Krishi Rasayan Exports Pvt. Ltd. for issue of advance licence (Licence No. 0210197847 dated 17.12.13) for export of Pretilachlor 50 EC - reg

The undersigned is directed to refer to an application for issue of advance licence from M/s. Krishi Rasayan Exports Pvt. Ltd. (Licence No. 0210197839 dated 17.12.13) for export of Thiophanate Methyl 70 WP. The application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

PA. No. - 0210207655 dt. 07.06.2017 ✓

Name of Export Item(s)	Qty in Kg.	Name of import Item(s)	Qty. in Kgs.
Thiophanate Methyl 70 WP	1 kg.	Thiophanate Methyl Tech 94%	0.7446

This has approval of the competent authority.


(O.P. Sharma)

Joint Industrial Adviser

Tel: 011-23071442

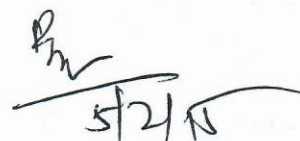
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5/2/13

